

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:769
ANSWERED ON:08.08.2013
PENDING PROPOSALS UNDER PMGSY
Gangaram Shri Awale Jaywant;Singh Shri Ganesh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of projects sanctioned and proposals pending in respect of Madhya Pradesh under Pradhan Mantri Gram Sadak Yojana (PMGSY) and the present status of the pending proposals;
- (b) the action being taken by the Government on the pending proposals and the time by which these are likely to be disposed of;
- (c) the details of the special parameters adopted by the Government for the naxal affected areas districts along with the funds approved under this scheme;
- (d) whether the funds for all the projects of Madhya Pradesh under PMGSY are being released on time; and
- (e) if so, the funds allocated, released and spent during the last three years and the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) & (b): The Ministry has cleared project proposals of Rs.17,736 crore for construction of 15,703 road works covering a length of 67,512 km under the Scheme till date to the State of Madhya Pradesh. As regards pending proposals, 50 nos. of road works out of the proposal considered and recommended by Empowered Committee in its meeting held on 22nd Jan, 2013 have not been cleared. DPRs of these works including provisions of new technologies of construction have not been received from the State inspite of reminder. Therefore these road works could not be considered in the absence of requisite DPRs.

The State has also been asked for sample DPRs of missing bridges for scrutiny at National Rural Road Development Agency (NRRDA). As per the prescribed procedure, on receipt of DPRs from the State and scrutiny by NRRDA and subsequent compliance (if required) by the State, the project proposals are considered by Empowered Committee for clearance.

(c): Government of India is taking additional measures to implement the Scheme in the Naxal affected districts of the State, some of which are as under:

- (i) Permission to the States to engage Central/State PSUs
- (ii) Sanctioning cost of bridges upto 75 metre length by Government of India
- (iii) Eligibility for habitations with population 250 persons and above (as per 2001 census) for new connectivity
- (iv) Relaxation in bid capacity of bidders
- (v) Provision of Insurance premium in DPRs for plant & machinery
- (vi) Reducing minimum tender package size to Rs. 50 lakhs
- (vii) Assistance in forest clearance
- (viii) Inclusion of Left-out habitations in original Core Network
- (ix) Sanctioning 90% of the additional cost of Cement Concrete road in critical areas
- (x) Permitting construction of pre-fabricated bridges
- (xi) Permission for construction in Stages

(d): The funds under PMGSY are released to States for the projects sanctioned, based upon their demand, unspent balance available, absorption capacity, works in hand and fulfilling of certain conditions laid down as per the programme guidelines for release of funds.

(e): The funds released to the State of Madhya Pradesh and expenditure incurred under PMGSY during the last three years and current year is given below:

(Rs. in cr.)

Year	Fund Released	Expenditure incurred
2010-11	1,966.12	1,409.49
2011-12	1,138.05	894.17

2012-13 237.88 741.11
2013-14 288.71
(upto June'13)